

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) and (c). The directory supplement incorporating corrections upto 15-5-1985 is being printed and arrangements are being made for distribution to the subscribers from first week of September, 1985.

Trunk Service in Himachal Pradesh

2172. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any direct circuits additional channels or II/III Junctions have been demanded for improvements in the trunk services in Himachal Pradesh during last three years including the current financial year;

(b) if so, the details of these demands (i) between various SAXs and Trunk Exchanges (ii) between the trunk exchanges within District Headquarters from the outlying exchanges to those at the district headquarters (iii) for the Direct circuits for the State capital at Shimla from the exchanges at district Sub-Divisions, Block headquarters (iv) from the existing trunk exchanges in Himachal Pradesh to the trunk exchanges at Hoshiarpur, Pathankot and Jalandhar in Punjab and Chandigarh;

(c) the details of the demands accepted in each category and likely date by which the remaining demands would be accepted; and

(d) the specific cases where such installations have already been made and circuits/channels/junctions started functioning ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The details of the demands are as under.

(i) between various SAXs and Trunk Exchanges.

1. Jandutha Bilaspur
2. Naina Devi Bilaspur
3. Barsar Hamirpur
4. Jawalamukhi-Dehra
5. Bhoranj-Hamirpur
6. Amb-Una
7. Amb-Gagret
8. Jawalamukhi-Hamirpur.
9. Dehra-Pragpur
10. Talai-Ghumarwin
11. Chowari-Nurpur
12. Bakloh-Nurpur
13. Bakloh-Dalhousie
14. Kalrain-Kullu
15. Mchatpur-Nangal
16. Sihunta-Chamba
17. Chintpurni Gagret
18. Kanggo-Hamirpur
19. Gaggal-Kangra
20. Deori Khaneti-Kotkhai
21. Saraban-Nahan
22. Marlog-Kothai
23. Gumma-Kotkhai
24. Sawra-Rohru
25. Kala Amb-Nahan
26. Subhathu-Solan
27. Tikkar-Rohru
28. Nandpur-Jubbal
29. Shogi-Shimla

30. Chopal-Theog

31. Junga-Shimla

32. Chirgaon-Rohru

(ii) between the trunk exchanges within District Headquarters from the outlying exchanges to those at the district headquarters.

1. Mehatpur-Una

2. Nadaun-Hamirpur

3. Kumarsain-Shimla

(iii) for the Direct circuits for the State Capital at Shimla from the exchanges at district sub-Divisions, Block headquarters.

1. Karsog-Shimla

2. Nadaun-Shimla

3. Gagret-Shimla

4. Ghumarwin-Shimla

5. Dehra-Shimla

(iv) from the existing trunk exchanges in Himachal Pradesh to the trunk exchanges at Hoshiarpur, Pathankot and Jalandhar in Punjab and Chandigarh.

1. Mehatpur-Chandigarh

2. Mehatpur-Jalandhar

3. Una-Jalandhar

4. Nadaun-Hoshiarpur

5. Una-Hoshiarpur

(c) The following demands have been accepted in each of the categories mentioned above.

(i)

1. Barsar-Hamirpur

2. Amb-Gagret

3. Dehra-Praggpur

4. Talai-Ghumarwin

5. Chowari-Nurpur

6. Bakloh-Dalhousie

7. Kalrain-Kullu

8. Chintpurni-Gagret

9. Gaggal-Kangra

10. Deori-Khaneti-Kotkhai

11. Sarhan-Nahan

12. Marhog-Kotkhai

13. Gumma-Kothai

14. Sawra-Rohru

15. Kala Amb-Nahan

16. Subathu.Solan

17. Tikkar-Rohru

18. Nandpur-Jubbai

19. Shogi-Shimla

20. Chopal-Theog

21. Junga Shimla

22. Chirgaon-Rohru

(ii)

Mehatpur-Una

(iii) Nil

(iv) Una-Hoshiarpur

Demands wherever justified have already been accepted as indicated above. Rest of the demands could not be accepted as the traffic on the route does not justify the direct link between the two stations.

(d) The details of circuits already provided are as under :

1. Barsar-Hamirpur

2. Tikkar-Rohru

3. Nandpur-Jubbal
4. Shogi-Shimla
5. Una-Hoshiarpur

Extension of PEXSEM in Himachal Pradesh

2173. PROF. NARAIN CHAND PARASHAR : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government of India have accepted the plea for the extension of PEXSEM preparing Ex-Servicemen for self-employment to Hamirpur District of Himachal Pradesh;

(b) if so, when it has been done; and

(c) if not, the likely date by which the scheme would be extended to this District ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) to (c). The Scheme entitled "preparing Ex-Servicemen for self employment" (PEXSEM) is operating on a pilot basis till September 1985 in one district each of six States (including the Kangra District of Himachal Pradesh). A decision on the extension of the scheme to other States, and to other districts of States already covered, will be taken along with the decision on its continuance on a permanent basis.

Production and Export of Tyres and Tubes

2174. SHRI CHINTAMANI JENA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of industrial units which are manufacturing tyres and tubes;

(b) whether it is a fact that there is a great demand of Indian tyres and tubes in foreign countries,

(c) if so, the value of tyres and tubes exported during the years 1983-84 and 1984-85;

(d) the names of the countries to whom exported; and

(e) the steps being taken to increase the production as well as to increase the export to tyre and tubes during the year 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) There are twenty-two units in the organised sector manufacturing tyres, tubes at present.

(b) Indian Tyres are gaining acceptance in the international market.

(c) Tyres worth Rs. 15.8 crores and Rs. 48 crores have been exported during 1983-84 and 1984-85 respectively.

(d) Indian Tyres are being exported to countries like USA, USSR, Afghanistan and Bangladesh at present.

(e) Present utilisation of capacity of the industry being about 75%, depending on demand, the industry is free to increase its production. In addition to Cash Compensatory Subsidy on exports, the industry is also entitled to duty free import of raw materials required for export, production.

[Translation]

New Section under Indian Evidence Act.

2175. SHRI C. JANGA REDDY :
DR. A K. PATEL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government's attention has been drawn to the recommendation of the Law Commission to the effect that an amendment be made in the Indian Evidence Act, 1872 to empower the courts to reach their own conclusion in case a person receives physical injury in police custody and to provide legal relief to the victims of police atrocities ;